CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH

Original	Application	No.
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1073/1995

Transfer Application No.

16.2.96 Date of Decision

Uttam Vithoba Mande & 5 ors.

Petitioner/s

Mr. Suresh Kumar

Advocate for the Petitioners

Versus

U.O.I. & Anor.

Respondent/s

Mr. V.S. Masurkar

Advocate for the Respondents

CORAM :

Hon'ble Shri. B.S. Hegde, Member(J)

Hon'ble Shri. P.P. Srivastava, Member(A)

- To be referred to the Reporter or not ? N
- (2) Whether it needs to be circulated to y other Benches of the Tribunal?

Member (J)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH, 'GULESTAN' BUILDING NO.6 PRESCOT ROAD, BOMBAY-1

O.A. NO. 1073/1995

DATED THE 16th FEBRUARY, 1996

Coram: Hon.Shri B.S. Hegde, Member (J)
Hon.Shri P.P. Srivastava, Member (A)

- 1. Uttam Vithoba Mande
- 2. Rajkumar Vitthal Jadhav
- 3. Trambak Punja Nisal
- 4. Sunil Kondaji More
- 5. Rajaram Tukaram Sirsat
 C/o. Suresh Kumar
 Advocate, High Court,
 8, 2nd floor (Mazzanine)
 7/10 Botawala Building,
 Horniman Circle, Bombay 23

by Mr. Suresh Kumar, Counsel

.. Applicant

V/s.

Union of India through the General Manager Currancy Notes Press Government of India Nashik Road, Nashik 422101

and Another

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by Mr. V.S. Masurkar, Counsel

.. Respondents

ORDER

(Per: B.S. Heade, Member(J))

Heard Mr. Suresh Kumar, counsel for the applicant and Mr. V S Masurkar, counsel for the respondents. Pursuant to the direction of the Tribunal the respondents have filed an affidavit stating that recruitment to the post of Cook for Currency Note Press Canteen was processed by Respondent No.1 (Currency Note Press) against direct recruitment.

As per Government of India, Ministry of Finance, Department of Economic Affairs Order Cated 1.9.80 direct recruitment for Canteen will be borne on separate cadre for each press and only promotional posts will be borne on Common Cadre, and hence the applicants' grievance against notice inviting applications on Transfer basis for he post of Cook resorted to by India Security Press is not maintainable in law.

The Ld. Counsel for the applicants urged that pursuant to the Tribunal's direction in 0.A.344/95 dated 30.6.95 to the respondents that as and when any vacancy arises in the Currency Note Press the same should be given to the persons who are kept in the Panel and he further stated that if the employees of Currency Note Press are transferred to India Security Press or vice-a-versa, the vacancy that would occur in either of the organisations should be given that the applicants. This is contrary to what the respondents had to state.

In the circumstances, we dispose of this O.A. finally with the direction to the respondents that as and when a vacancy arises in the Currency Note Press the same should be filled up from the Panel which is already available in the Department and not by appointing an outsider and/or any person from India Security Press by way of transfer.

The interim order already passed stands vacated.

O.A. disposed of with the above direction with no order as to costs.

(P.P.Srivastava)

(B.S.Hegde)